

As far as the publication of the literature is concerned, that aspect naturally will be dealt with according to the present law. My own feeling is that whatever has been published no legal action can be taken against anybody.

SHRI B. K. P. SINHA: May I know, Madam, what is the dividing line in the opinion of the Government between the teachings of Marx and Lenin and the teachings of Mao because the whole question depends on that? If the teachings of Mao are a development or extension or projection of communism in the particular context of China and the new world, I do not see how it can be banned or prohibited from circulation or frowned upon.

SHRI Y. B. CHAVAN: The hon'ble Member is very right. In the matter of theoretical proposition it is very difficult to draw a sharp line but there is a sharp line between the theory and the practice.

श्री निरंजन वर्मा: क्या मंत्री जी हय बताएंगे कि माओ के विचार-प्रवाह को भारतवर्ष में जारी रखने के लिए जो संस्थाएं काम करती हैं या उनके विचार का प्रसारण करती हैं क्या कानूनी दृष्टि से उन पर किसी तरह की रोक है या उनके विचारों को लेकर जो कान्ति करने की योजना बनाते हैं उनके लिए किसी प्रकार की रोक है?

SHRI Y. B. CHAVAN: I think I am answering some Calling Attention on this later. I would request the hon'ble Member to reserve his question for that occasion.

†SCIENTIFIC ATTACHES IN DIPLOMATIC MISSIONS ABROAD

*104. SHRI RIZAQ RAM:

SHRI KRISHAN KANT:†

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government have taken a decision on the report of the Subcommittee of the Committee on Science and Technology on scientific attaches in our diplomatic missions abroad; and

(b) if so, what are the details in this regard?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) The report is under consideration.

SHRI KRISHAN KANT: May I know, Madam, by what time the Government will be able to come to a conclusion and can the Minister even now let us know what are some of the main features of this report?

PROF V. K. R. V. RAO: Madam, this question, as you know, has been under consideration for some time and a recommendation had been made that scientific advisers should be appointed in some of our Embassies. This proposal was made and not found acceptable on financial grounds. Later on the matter was taken up before the Committee on Science and Technology to which reference has been made. That Committee has made a report and if the hon'ble Member would like to know, Madam, I can give him a brief idea of the points which have emerged.

THE DEPUTY CHAIRMAN: They must be very brief. It is question hour.

PROF. V. K. R. V. RAO: As a result of the discussions on the Report a special meeting was held in the room of the Member, Education, Planning Commission. They have suggested that there should be Scientific Advisers in the Indian Embassy in the U.S.A., the U.S.S.R. and Japan. That is the recommendation which has been made. They have also said that the Education Ministry should find out whether these new posts could merge with any of the existing posts in the Embassies or whether these new posts, if they are

†Transferred from the 1st May, 1969.

†The question was actually asked on the floor of the House by Shri Krishan Kant.

created, would be able to take over any other functions which might be the charge of some other Ministry. This suggestion is now being investigated in consultation with the Ministry of Railways, Defence, Defence Production Department, Communications and Supply all of whom have representatives in these Missions. As soon as that examination is completed, the Education Ministry will process it with the Ministry of Finance.

SHRI KRISHAN KANT: May I know from the hon. Minister whether he will consider having scientific attaches in South-East Asian and African countries where the problems of a scientific nature are similar, so that we can have greater communications with them? If so, will the hon. Minister move in this direction so that we can have better development?

PROF. V. K. R. V. RAO: Madam, I shall certainly be prepared to consider this suggestion, but the main object of our scientific attaches is to get information from the latest scientific work that is going on in the most advanced countries.

THE DEPUTY CHAIRMAN: Next question.

GRENADEN FOUND NEAR AZAD BHAVAN AUDITORIUM

***191. SHRIMATI LALITHA (RAJA-GOPALAN):** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that on February 14, 1969 two grenades were found near Azad Bhavan auditorium in Delhi when the delegates to the International Conference on Central Asia were present to attend a cultural show and the security men removed the grenades; and

(b) whether any arrests were made under the Indian Explosives Act; and

(c) if so, who were the persons arrested and what action was taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Madam.

(b) No, Madam.

(c) Does not arise.

SHRIMATI LALITHA (RAJA-GOPALAN): I just cannot understand the way the Minister replies to this question—he says “yes” and then “No, does not arise”. What does this mean? When they have really found the grenades there and they have removed them, why is it that the Home Ministry has not made any investigation about it and why have they not found who is responsible for it? After all, it was a cultural show attended by and arranged for international dignitaries. Of course, I appreciate the alertness of the security officers who were clever enough to remove these grenades in time from there and see that the show went on peacefully. But at the same time, I am very much disappointed by the Minister’s reply which shows that they have not taken proper action regarding this matter.

SHRI VIDYA CHARAN SHUKLA: Madam, we have taken proper action. If you see the question, part (b) says: “whether any arrests were made under the Indian Explosives Act;”. Since no arrest has been made, I had to say “No, Madam” about that part. A case was registered in the Darva Ganj police station and due investigations were made, but so far we have not been able to trace the culprits. I agree with the hon. Member that this is a serious matter and we should make all the efforts that are necessary to find out who were responsible for this because by the vigilance of the security officers a very serious mishap was avoided and we should do our best to see that in future no such mishaps take place.

SHRI B. K. P. SINHA: May I know, Madam, if the hon. Minister would now realise that their police intelligence machinery which has not been able to discover anything in this